

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11
C.P.(IB)48/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.04.2024

NAME OF THE PARTIES: STATE BANK OF INDIA V/s MR.
RAMCHANDRA NATTUJI JADHAV

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Dheeraj Patil, Ld. Counsel for the Petitioner present.
2. The matter was heard and reserved for orders. However, while dictating the order, this Bench observed that the Financial Creditor has enclosed the Demand Notice of some other party.
3. Ld. Counsel for the Petitioner undertakes to file additional affidavit enclosing the correct Demand Notice along with proof of service.
4. In view of this, the matter is de-reserved and list the same on 10.04.2024.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)